FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KRUTI INFRACONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**KRUTI INFRACONS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	24th March 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45202MH2011PTC215246
5.	Address of the registered office and principal office (if any) of corporate debtor	BHOOMI HEIGHTS, PLOT NO. 5,6 SECTOR 8, KHARGHAR NAVI MUMBAI MH 410210 IN
6.	Insolvency commencement date in respect of corporate debtor	4th November, 2019 (Order received on 4th December, 2019)
7.	Estimated date of closure of insolvency resolution process	5th May, 2020 (180 days from 4th November, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjeev Kumar Jain Reg. No: IBBI/IPA-001/IP-P00858/2017-2018/11440
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2B/31, Kalpataru Estate, JVLR, Andheri (E), Mumbai - 400093 Email: skjain1002@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 2B/31, Kalpataru Estate, JVLR, Andheri (E), Mumbai - 400093 Email: skjain1002@gmail.com
11.	Last date for submission of claims	18th December, 2019 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class has been ascertained till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms: Mentioned at Point 4 below

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Kruti Infracons Private Limited on 4th November, 2019.
2. The creditors of Kruti Infracons Private Limited, are hereby called upon to submit their claims with proof on or before 18th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The claims may be submitted in their specified forms. Form B - Operational Creditor (Other than Workmen/Employee); Form C- Financial Creditor; Form CA- Financial Creditors in a class; Form D- Workmen/Employee; Form E – Authorized Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from *https://www.ibbi.gov.in/home/downloads*
5. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : **Sd/- Sanjeev Kumar Jain**
Date and Place : **9th Decemeber 2019 , Mumbai**